



No.26011/158/2016-OCI
Government of India/भारत सरकार
Ministry of Home Affairs/गृह मंत्रालय
(Foreigners Division)/(विदेशी विषयक प्रभाग)

1st Floor, Major Dhyan Chand National Stadium,
India Gate Circle, New Delhi-110002.

Dated, the 11th January 2019.

ORDER

WHEREAS it has been noted by the Central Government that more than 60 ships carrying about 34,000 indentured laborers arrived in Suriname from India since year 1873. However, by mid 1970s many of the descendants of Suriname Hindustani community started migrating to the Netherlands due to increased opportunities for social mobility and made the Netherlands their new home. The Central Government is satisfied that these immigrants and their descendants in Suriname were of Indian origin as they had initially migrated from Indian territories.

AND WHEREAS the records of arrival of such indentured laborers are maintained in the document "Family Uittreksel" issued by the Ministry of Home Affairs, Civil Registry Office, Government of Suriname. These Uittreksel documents are maintained in Suriname as well as in the Netherlands and provide details of the subsequent generations of original Indian immigrants who arrived as indentured laborers.

AND WHEREAS the Central Government is satisfied that the descendants up to sixth generation i.e. great-great-great-grandchild of the original Indian immigrants who arrived in Suriname as indentured laborers during the period from 1873 till 1920 and later on migrated to the Netherlands, may be considered for being registered as OCI cardholders under section 7A(3) of The Citizenship Act, 1955.

NOW, THEREFORE, in exercise of the powers conferred by section 16 of The Citizenship Act, 1955, the Central Government being of the opinion that it is necessary and expedient to do so in public interest, hereby delegates the following power vested in the Central Government under sub-section 3 of section 7A of The Citizenship Act, 1955 to the Head of the Indian Mission in The Hague:

To consider the OCI applications submitted by the descendants up to sixth generation of the original Indian immigrants who had arrived in Suriname as indentured laborers for being registered as an OCI cardholder on the merit of each case provided

that no person who or either of whose parents or grandparents or great grandparents is or had been a citizen of Pakistan, Bangladesh or such other country as the Central Government may, by notification in the Official Gazette, specify, shall be eligible for registration as an Overseas Citizen of India Cardholder



(Anil Malik)

Joint Secretary to the Government of India

To

1. Shri Rajiv Ranjan Verma, Joint Director, Bureau of Immigration
2. Shri Amit Narang, Joint Secretary (CPV), Ministry of External Affairs –with a request to circulate these instructions to all Indian Missions/Posts
3. Shri Anshul Sharma, Director, Cabinet Secretariat
4. DDG, NIC-with the request to upload these instructions